## REGISTERED

## CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Commercial Complex(BDA), Indiranagar, Bangalore- 560 038.

Dated: 16-10-87

CONTEMPT OF COURT APPLICATION NO IN APPLICATION NO. 91/87(F)

28 /8 7 ( )

APPLICANT

Vs

RESPONDENTS

Shri Ansley Souri

To

- 1. Shri Ansley Souri C/o Rejan Stores Vibhuthipuram Marathalli P.O. Bangalore - 560 037
- 2. Shri M.S. Anandaramu Advocate 128, Cubbonpet Main Road Bangalore - 560 002
- 3. The Secretary
  Ministry of Defence
  South Block
  New Delhi 110 011

- The Secy, M/o Defence & 2 Ors
  - 4. The Scientific Adviser to Minister of Defence & Director General Research & Development DHQ PO. New Delhi 110 011
  - 5. The Director
    Gas Turbine Research Establishment
    R & D Deganisation
    Suranjandas Road
    Post Box No. 7577
    Bangalore 560 075
  - 6. Shri M. Vasudeva Rao Central Govt. Stng Counsel High Court Buildings Bangalore -560 001

Subject: SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith the copy of ORDER/SIAN/

INTERNATION passed by this Tribunal in the above said application

12-10-87

RECEIVED 6 copies 16/10/87

Diary No 13+60 87

Encl: as above.

DEPUTY REGISTRAR (JUDICIAL)

## In the Central Administrative Tribunal Bangalore Bench, Bangalore

Shri Ansley Souri

V/s

The Secy, M/o Defence & 2 Ors

BANGALORE

Shri M.S. Anandaramu

Order Sheet (contd) Shri M. CARan 8/87

Date	Office Notes	Orders of Tribunal
		CHRKRJ/LHARM (4) 12.10.1987
		Shri M.S. Anandaramu, Advocate for the complainant. Shri Vasudeva Rao, Advocate for the respondent. Shri Anandaramu submits that this application has become infractious because the orders earlier passed by this Tribunal has been complied with. In view of this we do not consider it necessary to pass any further order.  The application is dismisse as infractious.  MEMBER (J)  MEMBER (A)
	Sal Reconstitution	mrTrue Copy-
		DEPUTY REGISTRAN  CENTRAL ADMINISTRATIVE TRIBUNAL TO ADDITIONAL BENCH